

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF CREDITORS OF ROSEWOOD PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	ROSEWOOD PROJECTS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	19.03.1999
3.	Authority under which Corporate Debtor is Incorporated/ Registered	Registrar of Companies- Kolkata
4.	Corporate Identity Number /Limited Liability Identification Number of Corporate Debtor	U70200WB1999PTC089011
5.	Address of the Registered Office and Principal Office (if any) Of Corporate Debtor	Registered Address: 63/1, Charu Chandra Place East, Ground Floor, Tolly Gunge, Kolkata, West Bengal- 700033
6.	Insolvency Commencement Date in Respect of Corporate Debtor	24.04.2024 (Order received by the IRP on 25.04.2024)
7.	Estimated Date of Closure of Insolvency Resolution Process	21.10.2024 (180 days from 24.04.2024)
8.	Name, and the Registration Number of the Insolvency Professional acting as interim resolution professional	SHAILENDRA SINGH Regd. No. IBBI/IPA-002/IP-N00471/2017-18/11372 AFA Certificate No. AA2/11372/02/141224/203140
9.	Address, Email of the interim resolution professional, as registered with the Board	Registered Address: 6- Birbal Road, Ground Floor, New Delhi- 110014. (Applied for change of registered address with IBBI, however, same is pending for approval) Registered Email: shailendralaw@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 6- Birbal Road, Ground Floor, New Delhi- 110014 Correspondence Email: cirp.rppl@gmail.com
11.	Last Date for Submission of Claims	08.05.2024 (14 days from 24.04.2024)
12.	Classes of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (three names for each class)	Not applicable as per information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link for downloading claim forms: www.ibbi.gov.in/downloadform.html

Notice is hereby given that the National Company Law Tribunal, Kolkata – I, has ordered the commencement of a Corporate Insolvency Resolution Process against **ROSEWOOD PROJECTS PRIVATE LIMITED** on 24.04.2024, passed in **IA.(IBC) No. 720/KB/2022 in C.P (IB) No.129/KB/2021**.

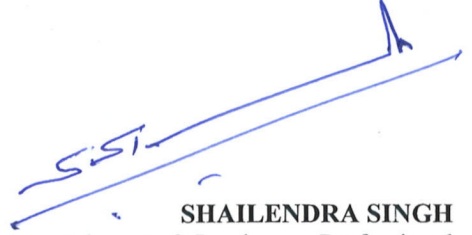
The Creditors of the **ROSEWOOD PROJECTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 08.05.2024 to the Interim Resolution Professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by **electronic means only**. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26.04.2024

Place: New Delhi



SHAIENDRA SINGH
Advocate & Insolvency Professional
[Regd.No. IBBI/IPA-002/IP-N00471/2017-18/11372]
[AFA Certificate No. AA2/11372/02/141224/203140]
Interim Resolution Professional
In CIRP of
ROSEWOOD PROJECTS PRIVATE LIMITED

SHAIENDRA SINGH
INTERIM RESOLUTION PROFESSIONAL
IP Regn. No. :
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